

ITEM NO.34

COURT NO.2

SECTION X

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 320/2023

MATHEWS J. NEDUMPARA & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 59291/2023 - AMENDMENT OF APPEAL / PETITION / I.A.)

Date : 24-03-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s)

Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

What the petitioner seek to do is to assail the view adopted in "*Indira Jaising vs Supreme Court Of India*" reported as 2017 (9) SCC 766 and for the issue whether there can be a senior advocate category at all or not to be referred to a larger Bench as there is already an existing Three Judges Bench judgment on this aspect.

We are today sitting in a combination of two judges and thus this matter would have to be placed before Three Judges Bench to take call whether the matter is at all required to be addressed by a larger Bench then a Three Judges Bench.

List when the Three Judges Bench is sitting.

(RASHMI DHYANI PANT)  
COURT MASTER

(POONAM VAID)  
COURT MASTER